

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**IA Nos. 1249 & 814 of 2019**

**IN**  
**DFR No. 1034 of 2019**

**Dated: 24<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Punjab Energy Development Agency** ... **Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission & Ors.** ... **Respondent(s)**

Counsel for the Appellant (s) : Mr Aadil Singh Boparai  
Mr. Gurlabh Singh

Counsel for the Respondent (s) : Mr. Tajender K. Joshi for R-2

**ORDER**

**IA NO. 1249 OF 2019**

*(Application for condonation of delay in refilling)*

For the reasons set out in the application, 81 days' delay in re-filing the appeal is condoned. Application is disposed of.

**IA NO. 814 of 2019 IN DFR NO. 1034 OF 2019**

Issue notice to Respondents on both IA (delay in filing the appeal) and on main appeal, returnable on 26.08.2019. Mr. Tajender K. Joshi, learned counsel takes notice on behalf of Respondent No. 2. Dasti, in addition, is permitted.

List the matter on **26.08.2019**.

**(S.D. Dubey)**  
**Technical Member**

*tpd/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**